

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Transfer Original Petition (AT) (MRTP) No. 04 of 2017**

**(Old RTPE No. 176 of 1999)**

**IN THE MATTER OF:**

**Bansi Lal Arora Trust & Ors.**

**...Appellants**

**Versus**

**Skipper Towers Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Ms. Prema Priyadarshini and  
Ms. Namrata Choudhary, Advocates.**

**For Respondent: Mr. VB Arya, Adovcate.**

**WITH**

**Contempt Case (AT) (MRTP) No. 05 of 2017**

**In**

**Transfer Original Petition (AT) (MRTP) No. 04 of 2017**

**(Old Contempt Application No. 02 of 2017)**

**in**

**(Old RTPE No. 176 of 1999)**

**IN THE MATTER OF:**

**Bansi Lal Arora Trust & Ors.**

**...Appellants**

**Versus**

**Skipper Towers Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Ms. Prema Priyadarshini and  
Ms. Namrata Choudhary, Advocates.**

**For Respondent: Mr. VB Arya, Adovcate.**

**ORDER**  
**(Virtual Mode)**

**08.02.2021** The Learned Counsel for Respondents submits that the arguing counsel Mr. R.D. Makheeja is not available today. These matters have come up for the first time before this Bench. It is stated that in these matters, Pleadings were completed long back but the hearing has not taken place.

Parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, parties want to refer and rely on, in both the matters separately, within two weeks.

List both the cases 'For Hearing' on **23<sup>rd</sup> March, 2021**.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

Basant B./md/